

COURT-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

IA No. 303 of 2016 in DFR No. 1310 of 2016

Dated: 3rd June, 2016

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. B.N. Talukdar, Technical Member**

In the matter of :

**M/s Maharashtra Natural Gas Ltd. ...Appellant(s)
Versus
Petroleum & Natural Gas Regulatory Board ...Respondent(s)**

Counsel for the Appellant(s) : Mr. K. K. Rai, Sr. Adv.
Mr. S. K. Pandey
Mr. Anshul Rai

Counsel for the Respondent(s) : Mr. Sumit Kishore
Ms. Aparna Vohra for R-1

ORDER

**IA No. 303 of 2016
*(Appl. for condonation of delay)***

Issue notice. Mr. Sumit Kishore takes notice on behalf of Respondent and seeks three weeks time to file reply to condonation of delay application. He may file the same on or before 24.06.2016 after serving copy of the other side.

List the matter on **05th August, 2016.**

**(B.N. Talukdar)
Technical Member
ts/jp**

**(Justice Ranjana P. Desai)
Chairperson**